

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 18.08.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)/ No.01/ BB / 2017	-	Hearing	Rule 6 of IB	Belthangady Taluk Rubber Grower Marketing & Processing Co-op Ltd Vs. Falcon Tyres Ltd.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. Prashanth B.K
CCI - Legal.
Advocate.

Operational Creditor

2. Anurthe Vaithini M.C
JSM Law Partners

Respondent

P.T.O.

Counsel for petitioner is present. Counsel for respondent is also present. Counsel for respondent again requested time for filing vakalat and objections on the ground that her senior colleague is not available.

There is a direction from the Hon'ble High Court of Karnataka that this matter is to be disposed of by 30.08.2017. This matter was originally listed on 16.08.2017 as per the directions of the Hon'ble High Court. On that day, the counsel for respondent requested time to file vakalat and objections as the senior colleague is not available and at the request of the counsel for respondent, the matter is listed today. Again she has asked for adjournment for the same purpose of filing vakalat and objections.

As there is a direction from the Hon'ble High Court of Karnataka to dispose of the matter by 30.08.2017, the matter is listed on 21.08.2017. Further, the counsel for respondent is directed to file vakalat and objections and if on that day, the respondent fails to file, the matter will be heard on the material available on record. Counsel for petitioner has filed memo along with annexures. He is directed to furnish copy of annexures on the counsel for respondent.

IA 102/17 is taken up today. Counsel for petition in the main petition who is the respondent in this IA, reported no objection for impleading the third party applicant and counsel for Falcon Tyres requested time to file objections, if any.

Therefore, the matter is listed along with main petition on 21.08.2017 for filing objections in IA 102/17 and also for hearing.



MEMBER (J)



MEMBER (T)